

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**

**PRINCIPAL BENCH**

**(IB)-403(PB)/2017**

**IN THE MATTER OF:**

M/s. Silver Star Fashions Pvt. Ltd.

.... Applicant/Petitioner

v.

M/s. Orient Clothing Co. Pvt. Ltd.

.... Respondent

**under Section 7 of IBC**

**Order delivered on 26.10.2017**

**Coram:**

**CHIEF JUSTICE (Retd.) M.M.KUMAR  
Hon'ble President**

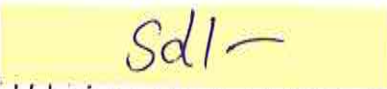
**Ms. Deepa Krishan  
Hon'ble Member (T)**

For the Applicant/Petitioner: Mr. Aditya Narayan, Advocate

For the Respondent:

**ORDER**

In pursuance of the last order an affidavit has been filed showing the names of Directors of the companies of petitioner-financial creditor as well as respondent-operational debtor. The petition has been filed through one Shri Aron<sup>man</sup> Kumar who is Director in the petitioner company. In order to ascertain the correct position of the petitioner v. respondent company presence of the petitioner's counsel is necessary and on his behalf a request for adjournment has been made. Accordingly, hearing is deferred to 14.11.2017.

  
**(CHIEF JUSTICE M.M.KUMAR)  
PRESIDENT**

  
**(DEEPA KRISHAN)  
MEMBER(TECHNICAL)**